

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **02.03.2023** at **02.30 PM** THROUGH VIDEO CONFERENCING

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**PRESENT: JUSTICE RAMALINGAM SUDHAKAR, HON'BLE PRESIDENT  
HON'BLE SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)**

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**APPLICATION NUMBER** :

**PETITION NUMBER** : CP(IB)/237/CHE/2022

**NAME OF THE PETITIONER(S)** : OXYZO Financial Services Pvt Ltd

**NAME OF THE RESPONDENTS** : Sivaji Hi-Tek Foods Pvt Ltd

**UNDER SECTION** : Sec 7 Rule 4 of IBC, 2016

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**ORDER**

The Petitioner is represented by the Ld. Counsel Ms. Kriti Gupta through video conferencing mode.

None appears for the Respondent.

It is seen that Registry has issued notice which is dated 20.02.2023, the notice was delivered on 24.02.2023 to the Corporate Debtor as per the track report available in the file.

None appears on behalf of the Respondent today, last chance is given to the Respondent to make appearance in the matter.

Counsel for the Petitioner is directed to serve copy of this order to the Respondent and file affidavit of service before the next date of hearing.

List the matter on **24.03.2023** for further hearing.

—Sd—

[SAMEER KAKAR]  
MEMBER (TECHNICAL)

AR

—Sd—

[JUSTICE RAMALINGAM SUDHAKAR]  
PRESIDENT